

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

Apropos to directions of the Hon'ble High Court of Delhi all the Ahlmads/Asst. Ahlmads posted in the Courts dealing with POCSO cases/Rape cases/other sexual offence cases in Central District are hereby directed to identify and trace out the files of the disposed of POCSO cases/Rape cases/other sexual offence cases expeditiously and to facilitate inspection by the Lawyers provided by BBA (i.e. *Bachpan Bachao Andolan*) in whose favour DSLSA issues entrustment/authorization letter, so that these records can be inspected and appropriate applications for compensation qua such victims can be filed by these advocates without any inordinate delay.

Contents of this circular should be followed in letter and spirit.

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07.1.23.

(Girish Kathpalia)
Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

2247-347
No. _____ Misc./Admn-II/HQs/Delhi/2023

Dated, Delhi the 07 JAN 2023

Copy forwarded for information and necessary action to:

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi.
2. All the Ld. Judicial Officers posted in Central District with the request to convey even directions to the Ahlmad/Asst. Ahlmad posted in their respective Court.
3. The Ld. Member Secretary, DSLSA, RACC, Delhi.
4. The Ld. Officer In-Charge, Record Room, THC, Delhi.
5. The Ld. Secretary, DLSA, Central, THC, Delhi.
6. The Personal Office of the undersigned.
7. For uploading on LAYERS.
8. For uploading on Website of this Court.

9.
Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

